NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.632/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: MITCON Consultancy and Engineering Services Ltd.

V/s.

Shri Saikrupa Sugar & Allied Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE



ORDER

T.C.P. No. 632/I&BC/NCLT/MB/MAH/2017

- 1. None present.
- The Petition was transferred from the Hon'ble High Court and thereafter Form-5 was filed on 14.07.2017 in respect of Operational debt of Rs. 17,52,657/-.
- The name of the IRP is not proposed in the Petition. The requirement of Service of Notice is also not placed on record.
- The matter was listed on 21.04.2017, 08.08.2017, 12,09.2017, 27.09.2017, 14.11.2017, 30.11.2017 and 15.12.2017. None present even today. Notices were also issued by the Registry.
- There is no response from the side of the Petitioner. It appears that the Petitioner is not serious to pursue the Petition.
- 6. Hence this Petition is dismissed for want of prosecution. To be consigned to

records.

BHASKARA PANTULA MOHAN Member (Judicial) 02.01.2018 Aah

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M.K. SHRAWAT Member (Judicial)